

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
CA No. 199/PB/2018
IA No. 55/JPR/2018
IA No. 56/JPR/2018
IA No. 59/JPR/2020
CA No. 11/JPR/2024
CP No. 434(ND)/2017
TA No. 44/2018
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Govind Narayan Johari & Ors.

...Petitioners

Versus

Gopal Lal Johari & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Hemang Kumawat, Adv.
Dileep Shivpuri, Adv.
Sonal Singh, Adv.
Pranjul Chopra, Adv.
Priyanshi, Adv.
For the Respondent : Amol Vyas, Adv.

ORDER

Heard Mr. Hemang Kumawat, Adv. appearing on behalf of the Petitioner No. 3. Ms. Sonal Singh, Adv. along with Mr. Pranjul Chopra, Adv. & Ms. Priyanshi, Adv. appearing on behalf of the Petitioner No. 4. Mr. Dileep Shivpuri, Adv. appearing on behalf of Petitioner No. 5. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent No. 1-3. Petitioner No. 1 (Govind Narayan Johari)

Sd-

Sdr

passed away during the pendency of the petition. His only LR (Mr. Harshvarshan Johari) is already impleaded as Respondent No. 4.

CA No. 199/PB/2018, IA No. 55/JPR/2018, IA No. 56/JPR/2018, IA No. 59/JPR/2020, CA No. 11/JPR/2024

These applications are pending in CP No. 434(ND)/2017. Learned counsels for the parties are directed to complete their part of pleadings. Learned counsels for the Petitioners are directed to furnish copy of the application to the opposite counsel. At the same time, counsels for the Respondents /Applicants are directed to furnish copy of the application to the counsel for the Petitioner. List the matter on 10.06.2024.



(Ashish Verma)
Technical Member



(Deep'Chandra Joshi)
Judicial Member

May 08, 2024